

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

S.A.No.3297/93

Date of Order:15.10.93

1. Ch. Joseph
2. S.Venkateshwarulu.

.. Applicants

Vs.

1. Senior Superintendent of Post Office,
Guntur Division, A.P. - 522 001.
2. The Director General, Department of Posts,
Dak Bhavan, Sansad Marg, New Delhi - 110 001.

.. Respondents

Counsel for the Applicants : Mr.Krishna Devan

Counsel for the Respondents : Mr.N.R.Devaraj

CORAM:

THE HON'BLE MR.P.T.THIRUVENGADAM : MEMBER (ADMN.)

15/10/93

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Judgement

(As per Hon. Mr. P.T. Thiruvengadam, Member (Admn.))

Heard Sri Krishna Devan, learned counsel for the applicants and Sri N.R. Devaraj, learned standing counsel for the respondents.

2. Both the applicants were working as Postman (LGO's) in Guntur Division. In the year 1988 both the applicants qualified in the Departmental examination for promotion to the cadre of Postal Assistants. Prior to promotion to the higher cadre, both of them underwent induction to Postal Assistants training in PTC, Mysore from 30-3-1990 to 19-6-1990. The training programme is residential and the board and lodging at the Training Institute are compulsory.

3. This DA has been filed for reimbursement of mess charges and $\frac{1}{4}$ th Daily Allowance for the period of training as above as the same was not allowed by the Administration (Respondents).

4. In accordance with the Government of India orders, quoted below S.R.164 at Item(5)3 of Swamy's Compilation of FR & SR, Part-II Travelling Allowances, at page-192, outstation participants in cases as above are eligible for actual expenditure on board and lodging plus $\frac{1}{4}$ th of full Daily Allowances. Hence, the applicants are entitled for the amount claimed by them. The above point has been squarely covered in the order by this Tribunal in DA.741/93. Accordingly, the applicants are entitled for reimbursement of mess charges plus $\frac{1}{4}$ th Daily Allowances for the training period at PTC, Mysore as prayed for. It is needless to add that any amount paid towards the reimbursement of



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the above charges already by the administration can be deducted.

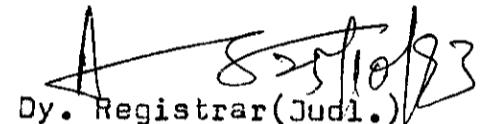
5. The OA is accordingly ordered at the admission stage. No costs. This order has to be implemented within a period of six months from the date of receipt of the same.

P. J. L.

(P.T. Thiruvengadam)
Member (Admn)

Dated : October 15, 93
Dictated in the Open Court

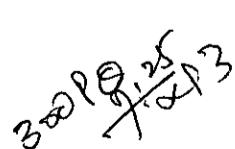
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Dy. Registrar (Judicial)

Copy to:-

1. Senior Superintendent of Post Offices, Guntur Division, A.P.-001.
2. The Director General, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi-001.
3. One copy to Sri.Krishna Devan, advocate, CAT, Hyd.
4. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-


30/10/93

O.A.1297/93

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI :MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 18/10/1993

ORDER/JUDGMENT: ✓

M.A./R.A./C.A.No.:

O.A. No. 1297/93

T.A. No. (W.P. _____)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

